

**Annual Report Audited Accounts
and Review thereon of the Tata
Institute of Fundamental Research
Bombay for 1981-82**

THE MINISTER OF STATE
IN THE DEPARTMENTS OF
SCIENCE AND TECHNOLOGY,
ATOMIC ENERGY, SPACE, ELEC-
TRONICS AND OCEAN DEVELOP-
MENT (SHRI SHIVRAJ V. PATIL) :
I beg to lay on the Table—

1. (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Bombay for the year 1981-82.
- (ii) A copy of the Audited Accounts (Hindi and English versions) of the Tata Institute of Fundamental Research, Bombay, for the year 1981-82.
2. A statement (Hindi and English versions) regarding (a) Review by the Government on the working of the Tata Institute of Fundamental Research, Bombay, for the year 1981-82 and (b) reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-6837/83]

**Border Security Force Veterinary
officers Recruitment (Amendment)
Rules, 1983, Delhi Public (Fundamental
and Appeal Amendment)
Rules, 1983 and All India services
(Provident Fund) Amendment
Ruls 1983.**

THE MINISTER OF STATE IN
THE MINISTRY OF HOME AFFAIRS
(SHRI NIHAR RANJAN LASKAR) :
On behalf of my colleague, Shri P.
Venkatasubbaiah,

I beg to lay on the Table—

- (1) A copy of the Border Security Force Veterinary Officers Recruitment (Amendment) Rules, 1983 (Hindi and English versions)

published in Notification No. S. O. 2799 in Gazette of India dated the 9th July, 1983 under sub-section (3) of section 14 of the Border Security Force Act, 1968. [Placed in Library. See No. LT-6838/83].

- (2) A copy of the Delhi Police (Punishment and Appeal Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. F. 5/132/81 Home (P)/Estt, in Delhi Gazette dated the 20th July, 1983, under sub-section (2) of section 148 of the Delhi Police Act, 1978. [Placed in Library. See No. LT-6839/83].
- (3) A copy of the All India Services (Provident Fund) Amendment Rules, 1983 (Hindi and English versions) published in Notification No. G. S. R. 531 in Gazette of India dated the 23rd July, 1983, under sub-section (2) of section (3) of the All India Services Act, 1951. [Placed in Library. See LT-6840/83]

12.14 hrs.

**COMMITTEE ON PRIVATE MEM-
BERS' BILLS AND RESOLUTIONS**

(Sixty-Second Report)

SHRI G. LAKSHMANAN (Madras North) : I beg to present the Sixty-second Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

BUSINESS ADVISORY COMMITTEE
(Forty-eighth Report)

THE MINISTER OF PARLIA-
MENTARY AFFAIRS, SPORTS AND
WORKS AND HOUSING (SHRI BUTA
SINGH) : I beg to move :

“That this House do agree with the Forty-eighth Report of the Business Advisory Committee presented to the House on the 9th August, 1983.”

(व्यवधान)

अध्यक्ष महोदय : बैठिए। सच्ची बात हमेशा सुनने में कड़वी लगती है राजनाथ जी।

श्री राजनाथ सोनकर शास्त्री (संदपुर) : यह क्या सच्ची बात है ?

अध्यक्ष महोदय : मैं सच्ची बात ही कह रहा हूं। आप पहले सुन तो लें। शायद आपको मीठी भी लगे।

(व्यवधान)

अध्यक्ष महोदय : क्या आपको इस तरह से अच्छा लगता है ? मैं खड़ा हूं और आप भी खड़े हैं। आप सब चाहते हैं कि कानून के मुताबिक चला जाए लेकिन आप स्वयं कानून को तोड़ते हैं।

श्री राम विलास पासवान (हाजीपुर) : कानून तो वे तोड़ रहे हैं।

अध्यक्ष महोदय : मेरे लिए सब बराबर हैं। मैं सबको एक तरह से देखता हूं। मेरे लिए पक्ष और विपक्ष सब बराबर हैं।

श्री धनिक लाल मण्डल (झंझारपुर) : विपक्ष कमजोर है उसको प्रोटेक्ट कीजिए।

MR. SPEAKER : I have to protect everybody in this House. मैं इंपार्शल इस-लिए कहलाना चाहता हूं क्योंकि मैं सदन का सेवक हूं। मैं सदन की सेवा करना चाहता हूं।

श्री राजनाथ सोनकर शास्त्री : फिर सदन की बात मान लीजिए।

अध्यक्ष महोदय : किसने नहीं मानी ?

(व्यवधान)

अध्यक्ष महोदय : हे प्रभो, मैं उसके लिए क्या कर सकता हूं जो जागा हुआ भी नहीं जागता। जागते हुए जो कहता है कि मैं सोया हुआ हूं, उसके लिए मैं क्या करूं ?

(व्यवधान)

अध्यक्ष महोदय : जटिया जी, मेरा गला खराब है और आप मुझे इस तरह से बुलवा रहे हैं।

श्री सत्यनारायण जटिया : हम कहां बुलवा रहे हैं ?

अध्यक्ष महोदय : जब आसमान फटेगा तब आपको पता लगेगा।

देखिए, कल आपने मीटिंग की। आपने तय किया कि फ्लड ज्यादा जरूरी है और इस पर कल बात कर लें। मण्डल कमीशन की रिपोर्ट पर बाद में बात कर लेंगे। आज आप कह रहे हैं तो मैं कल भी लेने को तैयार बैठा हूं। मैं बिजनेस एडवाइजरी कमेटी की मीटिंग बुला लेता हूं।

(व्यवधान)

अध्यक्ष महोदय : आप क्यों नहीं मेरे ऊपर विश्वास करते। आप क्यों मेरी बात नहीं सुन सकते। आप इतने ज्यादा उतावले हैं कि बेकाबू हुए जाते हैं। क्या यह आपको शोभा देता है ?

(व्यवधान)

श्री धनिक लाल मण्डल : सरकार का टर्म खत्म होने जा रहा है और अभी तक इस रिपोर्ट के बारे में कोई कार्यवाही नहीं की जा रही है।

अध्यक्ष महोदय : मैं सोमवार को बिजनेस एडवाइजरी कमेटी की मीटिंग बुला लेता हूँ।

श्री रामविलास पासवान : सोमवार की छुट्टी है।

अध्यक्ष महोदय : ठीक है, मंगलवार को बुला लेते हैं और फंसला कर लेते हैं। मुझे कोई एतराज नहीं है।

(व्यवधान)

अध्यक्ष महोदय : इंद्रजीत जी आज मुझे मिले थे, उन्होंने लिखकर दिया था। उन्होंने बताया कि कल हमसे ऐसा हो गया है और अब हम इसको ठीक करना चाहते हैं। मैंने कहा कि आप फंसला करने वाले हैं, जैसा चाहें कर लीजिए।

श्री रामविलास पासवान : आपका दिमाग साफ है। पिछली बार भी आप चाहते थे, लेकिन सरकार नहीं चाहती थी।

(व्यवधान)

अध्यक्ष महोदय : मैं खड़ा हूँ तो आपका खड़ा होना शोभा नहीं देता। बैठिए। आपको अपनी आंख में शहतीर नजर नहीं आता है और दूसरों की आंख के तिनका भी नजर आ जाता है। मैं कहता हूँ कि हाउस मेरी मर्जी से चलेगा और मेरी मर्जी

वह होगी जो बिजनेस एडवाइजरी कमेटी की होगी। फिर दिक्कत क्या है? क्यों फिर आप झगड़ा करते हैं?

(व्यवधान)

अध्यक्ष महोदय : कुछ तो शर्म करो।

PROF. MADHU DANDAVATE (Rajapur) : All have accepted your suggestion, Sir...

(Interruptions)

Mr. SPEAKER : I have not allowed anybody except Mr. K. K. Tewari...

(Interruptions)**

PROF. K. K. TEWARY (Buxar) : Sir, I have given a Calling Attention Motion for discussion on the defalcation of hundreds of crores of rupees for rehabilitating the refugees by J & K Government. I want a ruling... (Interruptions).

अध्यक्ष महोदय : आप क्यों ऐसा करते हैं? मेरी बात सुनिए। मिस्टर काबुली, यह काम मेरा है या आपका है? क्या आपका काम है फंसला करना? अगर आपका काम है तो आप फंसला कर लीजिए और मेरा काम है तो मुझे करने दीजिए।

(व्यवधान)

अध्यक्ष महोदय : मैं अपने रूल्स जानता हूँ।

SHRI ABDUL RASHID KABULI : I have a point of Order, Sir.

Mr. SPEAKER : No question of Point of Order...

(Interruptions)

Mr. SPEAKER : It is highly improper. I can only listen to what you say.

(Interruptions)

Mr. SPEAKER : whatever these gentlemen say, not a word goes on record, because it is without my permission.

(Interruptions)**

Mr. SPEAKER : I decide everything which comes under the rules.

(Interruptions)

Mr. SPEAKER : Why can't you listen when I am replying ? What short of people are you, interrupting me when I am replying ? You are not showing the decency even to listen.

(Interruptions)

Mr. SPEAKER : I want to say that whatever the rules allow, I will permit. Under those rules I will allow any subject which comes under the rules. I undertake to consider whatever is under the rules.

PROF. K.K. TEWARY : My submission is that rehabilitation is in the concurrent List.

Mr. SPEAKER : No question of submission. I will see. You have told me.

SHRI K. MAYATHEVAR (Dindigul) : We have given notices under rule 184 for discussion on the genocide in Sri Lanka...

Mr. SPEAKER : I will consider it.

SHRI K. MAYATHEVAR : In Sri Lanka they have passed a resolution, abridging the fundamental rights of the citizens themselves. The properties of the Tamilians in Sri Lanka... (Interruptions) The property should be restored to Tamilians...

Mr. SPEAKER : I have not allowed him.

(Interruptions)**

Dr. SUBRAMANIAM SWAMY (Calcutta North East) : This issue has become an all India issue. I have given notice...

Mr. SPEAKER : I will consider it.

(Interruptions)

Mr. SPEAKER : They will not allow you to speak. I do not know what they gain by this rigmarole. If one of you speak, I can listen and I can reply. If all of you speak together, I do not know what gain you get. It is just irresponsibility on your part and it does not behave you at all. Then you lose whatever authority you have. I am very sympathetic to what you say. I will consider it and I will ask the Foreign Minister about it. It is an open subject. Mr. Maya Thevar, we are as much concerned as you are...

SHRI K. MAYATHEVAR : My humble submission is...

Mr. SPEAKER : Only do it properly.

SHRI K. MAYATHEVAR : My submission is that citizenship rights of the Tamilians there have been taken away by legislation, theoretical rights of these who were born in Sri Lanka should be protected...

Mr. SPEAKER : we can discuss it under rule 184. Or we can have a Calling Attention. Whatever we have to take, we will decide.

SHRI K. MAYATHEVAR : we obey the orders of the Chair. Today the Hon. Prime Minister is discussing the issue with Mr. Jayewardene's brother.

Mr. SPEAKER : They are talking now.

SHRI K. MAYATHEVAR: We have to see that the remaining MPs are not butchered by the Government.

Mr. SPEAKER : They are talking now.

SHRI K. MAYATHEVAR: They are killing people, looting property...

Mr. SPEAKER : There is an end to everything. If you exceed the limit, Mr. Thevar, then you lose all your vehemence, all your importance; you lose everything. You have put it. I will give thought to it.

SHRI K MAYATHEVAR : Our most humble submission...

Mr. SPEAKER : We shall take care; no problem.

Dr SUBRAMANIAM SWAMY : This is an all India issue. There should be a resolution in the House. I have given notice under rule 184.

Mr. SPEAKER : We will discuss it.

SHRI K. MAYATHEVAR : The President of Sri Lanka has gone beyond the limit. He says he is not intervening in Punjab or Assam. What authority has he got to say so against this Government? He has brought charge against the Indian Government...

MR. SPEAKER : Now, further discussion on the motion moved by Shri Buta Singh.

Motion moved :

“That this House do agree with the forty-eighth Report of the Business Advisory Committee presented to the House on the 9th August, 1983.”

Prof. Ajit Kumar Mehta.

PROF. AJIT KUMAR MEHTA : Sir, I beg to move :

That in the Motion,

Add at the end—

Subject to the modification that the following be added at the end of para 3 of report :—

“on the approval of the House to be sought on the same day.”

अध्यक्ष महोदय, मंत्री महोदय को मालूम होना चाहिए कि जब भी सरकारी काम की आवश्यकता हुई है, यह सदन देर तक बैठा है, और इसकी आज्ञा सदन हमेशा देता रहा है, परन्तु यह प्रस्ताव लाकर मंत्री महोदय सदन से शायद ब्लैक चैंक चाहते हैं कि जब भी आवश्यकता हो, सदन अपने आप आगे बँठ जाये। आखिर, इसकी आवश्यकता क्या है ?

अध्यक्ष महोदय : आपको पता है, फिर भी आप पूछ रहे हैं। जाग रहे हैं, फिर भी कहते हैं कि जगा दो। छोड़ दीजिए।

प्रो० अजित कुमार मेहता : जब-जब भी आवश्यकता हो तो हाउस से अनुमति लेकर देर तक बैठा जा सकता है।

अध्यक्ष महोदय : बिजनेस एडवाइजरी कमेटी से सलाह करके, हाउस की मर्जी से ही सब कुछ होता है।

Mr. Buta Singh, do you want to say anything ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : No, Sir. You have already replied. Thank you.

MR. SPEAKER : I shall now put the amendment of Prof. Ajit Kumar Mehta to the vote of the House.

Amendment was put and negatived.

MR. SPEAKER : I shall now put the motion to the vote of the House.

The question is :

"That this House do agree with Forty-eighth Report of the Business Advisory Committee presented to the House on the 9th August, 1983."

The Motion was adopted.

MR. SPEAKER : Now, Matters under Rule 377.

12-25 hrs.

MATTERS UNDER RULE 377

(i) Clearance to Kuriarkutty-Karapars Hydro-electric Project.

SHRI V.S. VIJAYARAGHAVAN (Palghat) : Sir, Kuriarkutty-Karapara Hydro-electric project is a major project which is intended to generate 21 MW of electricity and irrigate 11740 hectares of land.

*(Interruptions)**.*

MR. SPEAKER : Not allowed. I have called Mr. Vijayaraghavan.

SHRI V.S. VIJAYARAGHAVAN : The project report was sent by the Kerala Government for Central clearance as early as in 1978. According to the original estimate the outlay of this project was Rs 48.55 crores, but the revised estimate shows that it would be Rs. 90 crores.

12.26 hrs.

[MR. DEPUTY-SPEAKER *in the House.*]

*(Interruptions)**.*

MR. DEPUTY-SPEAKER : Nothing will go on record. Only 377.

*(Interruptions)**.*

SHRI K. MAYATHEVAR (Dindi-

gul) : We are protesting against this. *(Interruptions)*. Therefore, we are walking out.

(At this stage, Shri K. Mayathevar and some other Hon. Members left the House)

SHRI V.S. VIJAYARAGHAVAN : When this project is completed, it would relieve to a great extent the power shortage on Malabar area. Similarly, by this project, the drought prone areas in Chittur taluk such as Kozhingampara, Mudalemeda, Chemmanampatl, Elancherry etc. could be irrigated.

After the project report was sent, the State has been awaiting Central clearance for many years now. The Central Electricity Authority has now asked for revision of the project. In the meantime, the State Electricity Board had almost decided to give up this project under pressure from some powerful vested interests.

The fact that the offices connected with this project at Madulamada, Thellickal etc. were wound up early bears ample proof.

The divisional office at Nenmara too was closed down in this process.

After remaining in a state of uncertainty for 5 years, this project has now again been taken up for consideration by the Government.

In this situation, I would request the Government to give speedy clearance to this project which is essential for the development of the backward Malabar region.

(ii) Need for a High Power Transmission Station at Bharuch or Surat for T.V.

SHRI AHMED MOHAMMED PATEL (Broach) : It is a happy augury that the Government of India have de-